

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1275**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)  
NATIONAL REGISTER OF CITIZENS**

**1275. SHRI JITENDRA CHAUDHURY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the salient features of National Register of Citizens (NRC) system;**
- (b) the number of minority people Stateless rendered under this programme;**
- (c) the names of States that are covered under this programme; and**
- (d) the further action being taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): Madam; the Citizenship Act, 1955 provides for compulsorily registration of every citizen of India and issuance of National Identity Card to him. The Citizenship Rules, 2003 framed under the Citizenship Act, 1955 prescribe the manner of preparation of the National Register of Citizens. There is a special provision under the Rules to prepare National Register of Citizens (NRC) in Assam which is application based and distinct from the rest of India where the process is enumeration based. The applications for preparation of NRC in Assam were invited in May-August, 2015 and after necessary scrutiny & verification, the draft NRC has been published on 30<sup>th</sup> July, 2018. After the publication of draft NRC, the process of filing claims & objections on the draft NRC has started on 25.09.2018 and will remain open upto 31.12.2018 whereafter the verification process will commence from 15.02.2019 in accordance with the**

**directions of the Hon'ble Supreme Court. Any person, who does not find his/her name in the draft NRC may file the claims. Similarly, any person can file objections in respect of inclusion of any name in the draft NRC list. Total number of persons included in the draft NRC is 2,89,83,677 out of 3.30 crore. Hon'ble Supreme Court of India is monitoring the NRC process in the State of Assam.**

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